COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 290 OF 2016

Dated: 3rd August, 2018

Present: Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG) Hon'ble Mr. Justice N. K. Patil, Judicial Member

| In the matter of: | | | | |
|---|---|---|------|---------------|
| Gail (India) Ltd. | | | •••• | Appellant(s) |
| Versus Petroleum & Natural Gas Regulatory Board & Anr. | | | | Respondent(s) |
| Counsel for the Appellant(s) | : | Mr. Yoginder Handoo | | |
| Counsel for the Respondent(s) | : | Mr. Sumit Kishore for R-1 | | |
| | | Mr. M. G. Ramachandran Mr. Piyush Joshi Ms. Aditi Ms. Telma Raju for R-2 | | |

<u>ORDER</u>

Mr. M. G. Ramachandran, learned counsel for the second Respondent, and Mr. Sumit Koshore, learned counsel for the first Respondent have concluded their arguments.

Learned counsel appearing for the Appellant and the Respondents seek permission to file their respective written submissions before the next date of hearing.

Learned counsel for the parties are permitted to file their respective written submissions on or before 24.8.2018, as requested, after serving copy on the other side. List the matter for hearing on <u>24-8-2018</u> on top of the board, as agreed by the learned counsel appearing for the parties.

(Justice N. K. Patil) Judicial Member

tpd/vg

(B. N. Talukdar) Technical Member (P&NG)